

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00119/2018**

**Dated Wednesday the 31<sup>st</sup> day of January Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

Mr. M. Saravanan,  
Son of Mr. P. Murugesan,  
Permanently residing at:  
No. 2/85, Amman Koil Street,  
Manalur, Papanasam Taluk,  
Thanjavur District. ....Applicant

By Advocate M/s. G.R.Lakshmanan

Vs

1. The Inspector,  
Inspector of Post Office,  
Papanasam Sub Division,  
Papanasam 614205.
2. The Senior Superintendent,  
Senior Superintendent of Post Office,  
Thanjavur Division, Thanjavur 613001.
3. The Postmaster General,  
Department of Posts,  
Trichy Division, Trichy.
4. Union of India,  
rep by the Secretary to Government,  
Department of Posts, New Delhi. ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed the OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*“To direct the respondents to appoint the applicant to the post of permanent Gramin Dak Sevak with immediate effect and with all benefits accruing to the appointment for all the applicants past services and taking into account all the past services of the applicant for all future benefits, the applicant is entitled to and pass such further orders and render justice.”*

2. It is submitted that the applicant made a representation on 28.09.2017 for appointment to the post of GDS which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider and dispose of the representation within a time limit stipulated by this Tribunal.
3. To meet the ends of justice, the respondents are directed to duly consider the applicant's representation dt. 28.09.2017 in accordance with law and pass a reasoned and speaking order thereon within a period of four weeks from the date of receipt of certified copy of this order. All legal pleas are kept open.
4. OA is disposed of with the above direction at the admission stage.
5. Mr. K. Rajendran takes notice for the respondents.

**(B. Bhamathi)  
Member(A)  
31.01.2018**

SKSI